

State Vs Salman @ Pintu
FIR No: 124/2015
under Section 302 IPC
PS: Sarai Rohilla

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vishal Gosain, Ld. Counsel for accused/applicant
(through VIC).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail in view of directions dated 18.05.2020 of the High Powered Committee.

Reply/report has been received from IO as well as concerned jail superintendent. The same be taken on record.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 05.02.2015. Accused/applicant was falsely implicated in this case and he had not committed the offence in question. Investigation of the case has already been completed and conclusion of trial is likely to take time. Accused/applicant is having absolutely clean antecedents and is not a previous convict. The case of accused/applicant is squarely covered within the ambit of minutes of meeting dated 18.05.2020.

On the other hand, Ld. Addl. PP for State submits that accused/applicant is not entitled to interim bail as one punishment

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**State Vs Salman @ Pintu
FIR No: 124/2015**

dated 23.07.2018 was imposed upon accused/applicant on account of recovery of prohibited article in jail. Allegations against accused/applicant are of very serious nature as he had committed murder of two persons.

In rebuttal, Ld. Counsel for accused/applicant has relied upon a case titled as **Behruddin Vs. State of NCT of Delhi i.e. Bail Application No.1142 of 2020 decided on 11.06.2020.**

I have duly considered the rival submissions. I have perused the record carefully. I have also gone through the aforesaid judgment relied upon by Ld. Counsel for accused/applicant.

As per prosecution case, accused/applicant had committed murder of two persons i.e. Ruksana and her minor son i.e. Shamshad aged about 03 years. As per report/reply received from concerned Jail Superintendent, one punishment dated 23.07.2018 was imposed upon accused/applicant as prohibited article was recovered from his possession and his conduct in jail is not good.

Allegations against accused/applicant are of very serious nature and keeping in view his conduct in jail, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

DL
17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

302

State Vs Sumit
FIR No: 189/2020
under Section 394/411/34 IPC
PS: Civil Lines

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vinay Tyagi, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant was falsely implicated in this case and he had not committed the offence in question. Investigation of the case has already been completed and conclusion of trial is likely to take time. Accused/applicant is in JC since 29.04.2020 and no useful purpose will be served by keeping him in JC. Accused/applicant is having absolutely clean antecedents and is not a previous convict.

On the other hand, Ld. Addl. PP for State submits that accused/applicant alongwith co-accused had robbed the complainant/victim after pressing his neck from behind. Accused persons had robbed the complainant/victim of his mobile phone and purse and had left him in semi unconscious stage. Name of accused/applicant is mentioned in the FIR itself.

I have duly considered the rival submissions. I have

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17/6/2020

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**State Vs Sumit
FIR No: 189/2020
under Section 394/411/34 IPC
PS: Civil Lines**

perused the record carefully.

Allegations against accused/applicant are of very serious nature. Previously also accused/applicant was involved in a similar case i.e. vide FIR No. 350/16 PS Civil Lines under section 356/379/411 IPC. Earlier bail application filed on behalf of accused/applicant was dismissed by Ld. ASJ vide order dated 28.05.2020. Investigation of the case is yet to be completed and charge-sheet is yet to be filed. Even statement of complainant/victim has not been recorded in Court. Possibility of tempering with the evidence/ witnesses cannot be ruled out at this stage. As per report of IO, incident in question was recorded in CCTV Camera and the CCTV Footage is being obtained.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.

DL
17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

State Vs Mohd. Suhail
FIR No: 204/2019
under Section 304/308/34 IPC r/w Section 79 JJ Act
PS: Sadar Bazar (Case investigated by Crime Branch)

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. L.N. Rao, Ld. Counsel for accused/applicant
(through VIC).

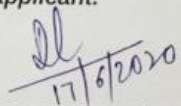
Heard. Perused.

Reply/report has been received from IO. The same be
taken on record.

Ld. Counsel for accused/applicant seeks adjournment on
the ground that he is not feeling well. Same is granted.

Now to come up on **20.06.2020** for arguments and disposal
of present bail application.

*It is pertinent to mention that on the NDOH also, bail
application will be heard through Video Conferencing as
requested by Ld. Counsel for accused/applicant.*


17/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

NEW DELHI
09.06.2020

MOU. # 9010944010.
Email ID: dcplnrao@gmail.com

State Vs Pankesh Kumar & Ors.
FIR No: 420/2018
under Section 395/397/120-B/34 IPC
PS: Karol Bagh

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Ms Neha Kapoor, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/
applicant i.e. Veer Bahadur for grant of regular bail and/or in the
alternative for grant of interim bail for a period of two months.

Ld. Counsel submits that accused/applicant is in JC since
16.11.2018. Investigation of the case has already been completed and
even charge-sheet has been filed. Even charge was framed against
accused persons on last date of hearing. Conclusion of trial is likely to
take time. Accused/applicant has been falsely implicated in this case
and no material/evidence is available on record against accused/
applicant. Accused/applicant has already been granted bail in a case
in which he was initially arrested.

On the other hand, Ld. Addl. PP for State has strongly
opposed the application in hand. Ld. Addl. PP for State submits that all
accused persons i.e. applicant/accused and his accomplices were
arrested from the native place of accused/applicant. Accused/applicant

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17/6/2020

D/1883-13/99
PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE
9868101733

Tele- 011-29561733/9868101733.

E-Mail: acharyajc@gmail.com

State Vs Pankesh Kumar & Ors.
FIR No: 420/2018
under Section 395/397/120-B/34 IPC
PS: Karol Bagh

refused to participate in judicial TIP Proceedings. During course of investigation, accused/applicant was identified by the complainant/victim. Complainant/victim was robbed of Rs.27.25 lacs (Indian and Foreign Currency). Accused persons had used pistols at the time of commission of offence. Accused/applicant is a habitual offender and previously also, he was involved in similar cases.

I have duly considered the rival submissions. I have perused the file carefully.

As per prosecution version, accused/applicant alongwith co-accused persons had robbed the complainant/victim of Rs.27.25 lacs (Indian and Foreign Currency) at gun point. All accused persons including present accused/applicant were arrested from the native place of accused/applicant. Accused/applicant refused to participate in judicial TIP proceedings, however, during the course of investigation, accused/applicant was identified by complainant/victim. Statement of complainant/victim as well as other eye witnesses is yet to be recorded in Court. Some co-accused persons are still absconding. Accused/applicant is involved in some other cases also of similar nature. It is pertinent to mention that earlier bail applications filed on behalf of accused/applicant have already been dismissed.

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17/6/2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE

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E-Mail: acharvajc@gmail.com

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State Vs Pankesh Kumar & Ors.
FIR No: 420/2018
under Section 395/397/120-B/34 IPC
PS: Karol Bagh

Keeping in view the aforesaid facts and circumstances and more particularly the seriousness of the offence and nature of allegations against accused/applicant, I am of the considered view that no ground for grant of interim bail or regular bail is made out. The application in hand is hereby dismissed and disposed of accordingly.

DL
17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE

9868101733

Tele- 011-29561733/9868101733.

E-Mail: acharvaje@gmail.com

State Vs Rashid Khan
FIR No: 213/2018
under Section 21 NPDS Act
PS: Crime Branch

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Kundan Kumar, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/
applicant is on interim bail till 21.06.2020.

Reply/report has been received from IO.

As per reply/report, IO seeks some more time to verify medical
documents annexed with present application.

Time is granted.

Now to come up on **20.06.2020** for arguments and disposal of
present application.

IO is directed to file report on NDOH i.e. 20.06.2020 positively
after verification of the documents annexed with application in hand.

**It is pertinent to mention that on NDOH also the present
application will be taken up through Video Conferencing as requested
by Ld. Counsel for accused/applicant.**

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17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

State Vs Mangal @ Lala
FIR No: 149/2017
under Section 302/411/34/120-B IPC
PS: Sarai Rohilla

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Suraj Prakash Sharma, Ld. Counsel for
accused/applicant (**physically present**).

Heard. Perused.

Present application has been filed on behalf of accused/
applicant namely Mangal @ Lala for grant of interim bail for a period of
45 days.

Ld. Counsel for accused/applicant submits that accused/
applicant is in JC since 13.05.2017. Accused/applicant is having two
younger brothers and one sister and they are totally dependent upon
accused/applicant. Mother of accused/applicant is also totally
dependent upon him for her daily needs. Co-accused namely Rahul @
Saubhagya has been granted interim bail vide order dated 10.06.2020.

On the other hand, Ld. Addl. PP for State submits that
application in hand is without merits and the same is liable to be
dismissed. Accused/applicant is habitual offender and previously also,
he was involved in several cases.

I have duly considered the rival submissions. I have
perused the record carefully.

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17/6/2020

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State Vs Mangal @ Lala
FIR No: 149/2017
under Section 302/411/34/120-B IPC
PS: Sarai Rohilla

As per prosecution version, accused/applicant alongwith co-accused had caught hold of victim i.e. Amarchand and tried to snatch his bag. However, Amarchand raised Alarm and resisted to give bag to accused persons and had even thrown his bag towards complainant. After seeing this the accused persons fired towards Amarchand who later on expired.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also, he was involved in several cases i.e. vide FIR No. 285/15 PS Civil Lines, 362/15 PS Civil Lines and 113/16 PS Civil Lines.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

dl
17/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

BAIL APPLICATION

FIR No. : 356/15
PS : Rajinder Nagar
State Vs. Pawan @ Paragi Lal
U/s : 302 IPC

17.06.2020

Through Video Conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
None on behalf of the applicant.

Video conference could not connected due to some technical issue.

Put up on 22.06.2020.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 215/2014
PS : Lahori Gate
State Vs. Nitin Tokas
Act

U/s : 395, 397, 307, 412, 506, 353, 186, 34 IPC & 25, 27 Arms

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Sunil Kumar, Ld. Counsel for the applicant.

Part arguments heard.

Put up for further arguments along with file on

22.06.2020.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 64/14
PS : Maurice Nagar
State Vs. 1. Nawal @ Chintoo
2. Rinku
U/s : 302/201/34 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Hari Kishan, Ld. Counsel for the applicants.

This joint bail application is on behalf of accused Nawal and Rinku.

1. Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

2. As per minutes of meeting dated 18.05.2020 of Hon'ble High Court, interim bail application as per the criteria given by Hon'ble HC in above mentioned minutes, such application is to be moved by Ld. Legal Aid Counsel *alongwith*

20/6/20

copy of custody warrant.

3. As per minutes of meeting dated 18.05.2020 of Hon'ble High Court, IO / SHO concerned to file reply, including on the following aspect apart from any other point which IO wants to raise:-

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC) ,a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case

(iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

4. Further (in view of direction by Hon'ble HC) , **Jail Superintendent** concerned to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

5 As such, issue notice of present application to the IO/ SHO as well as to Jail Superintendent concerned.

6. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Harkesh Gaba mobile No.: 9811889555 (North District)**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

7. **Counsel for accused is advised to collect the order online through electronic mode or otherwise dasti as**

requested.

8. Put up for report, arguments and further appropriate orders on 20.06.2020, preferably through V.C.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 113/19
PS : Sadar Bazar
State Vs. Vineet @ Mohit
U/s : 324, 307, 34 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Ms. Seema Gupta, Ld. Counsel for the applicant.

1. Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Reply was filed by IO already. Further report is also filed by concerned Jail Superintendent. As per report of IO, accused is involved in multiple cases. As such he is not covered under the directions as passed by Hon'ble High Court as there is involvement in other matter i.e. FIR 133/2019 as reported by IO.

3. But it is also the direction by Hon'ble HC that even otherwise such applications are to be considered on merit . Accordingly Heard on merit.

4. It is argued on merit by the learned counsel for the applicant / accused that he is in JC since 17.07.2019; that his mother is suffering from liver disorder; that he is the sole bread earner of his family; that there is apprehension of infection of Corona inside the jail. There is no chance of absconding.

5. In reply, it is stated that no sufficient reason given for interim bail. Further, it is stated that hte offence in serious in nature.

6. I have heard both the sides and gone through the record.

7. As per report of Jail Superintendent, his conduct is not satisfactory inside the jail. Even otherwise, having regard to the nature of offence, his involvement in other matters and the ground raised by the accused, this court find no sufficient ground to grant interim bail having regard the facts and circumstances of the present case. It may further noted that it is not the case of accused anyone in his barrack is infected with Corona Virus inside the jail.

8. With these observations the present application is disposed off as dismissed.

9. Both side are at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 77/19
PS : I.P. Estate
State Vs. Mohd. Arif @ Kake
U/s : 302/307/34 IPC & 25/54/59 Arms Act

17.06.2020

Through Video Conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Mohd. Ilias, Ld. Counsel for the applicant.

1. Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

2. A reply filed by IO seeking time to to verify medical documents of accused's wife. Heard: Allowed.

3. In any case, as per minutes of meeting dated 18.05.2020 of Hon'ble High Court, IO / SHO concerned to file reply, including on the following aspect apart from any other point which IO wants to raise:-

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC) ,a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case

(iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

4. Further (in view of direction by Hon'ble HC) , **Jail Superintendent concerned** to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

5 As such, issue notice of present application to the IO/SHO as well as to Jail Superintendent concerned.

6. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Harkesh Gaba mobile No.: 9811889555 (North District)**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

7. **Counsel for accused** is advised to collect the order online through electronic mode or otherwise dasti as requested.

8. Put up for report, arguments and further appropriate orders on 22.06.2020, preferably through V.C.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. :143/13
PS : Rajinder Nagar
State Vs. Harpreet Singh
U/s : 364A/120B/342/328/323/34 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Diwakar Chaudhary, Ld. Counsel for the applicant.

Adjournment sought. It appears that there is no urgency as such, put up on 02.07.2020.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 376/16

PS : Timarpur

State Vs. Shiv Kumari

U/s : 302/201/120B/34 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Sachin Kumar Jain, LAC for the applicant.

1. *Observations given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Reply filed by the IO through electronic mode.
3. Arguments heard.
4. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years** (which fact is now even verified by IO in his report). **Further, a copy of certificate of good conduct** as well as copy **of custody warrant** is enclosed with such interim bail application.

FIR No. 376/16 State Vs. Shiv Kumari PS Timarpur

5. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. **Further, it is stated that offences alleged against accused is Section 302 IPC.**

6. In view of report by jail supdt concerned, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in the above position, facts and circumstances of present case and the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.** After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

5.1. In the facts and circumstances of present case and the reply filed by the IO/SHO following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;
- ii) applicant shall not tamper with the evidence;
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses,
- iv) applicant shall not leave country without permission;
- v) applicant shall convey any change of address immediately to the IO and the court;
- vi) applicant shall also provide his/her mobile number to the IO;
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every alternative /second day through mobile by sharing his/her location with the SHO

concerned;

viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once a week, preferably on Monday between 10 a.m. to 5 p.m.

ix) Applicant shall keep her such mobile number 'Switched On' at all the time , particularly between 8 am to 8 pm everyday.

7. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 271/14
PS : NDRS
State Vs. Shyam
U/s : 302 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Sachin Kumar Jain, LAC for applicant.

1. *Observations given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Reply filed by the IO through electronic mode.
3. Arguments heard.
4. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years** (which fact is now even verified by IO in his report). **Further, a copy of certificate of good conduct** as well as copy **of custody warrant** is enclosed with such interim bail application.

5. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. **Further, it is stated that offences alleged against accused is Section 302 IPC.**

6. In view of report by jail supdt concerned, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in the above position, facts and circumstances of present case and the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.** After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

5.1. In the facts and circumstances of present case and the reply filed by the IO/SHO following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;
- ii) applicant shall not tamper with the evidence;
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses,
- iv) applicant shall not leave country without permission;
- v) applicant shall convey any change of address immediately to the IO and the court;
- vi) applicant shall also provide his/her mobile number to the IO;
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every alternative /second day through mobile by sharing his/her location with the SHO

concerned;

viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once a week, preferably on Monday between 10 a.m. to 5 p.m.

ix) Applicant shall keep her such mobile number 'Switched On' at all the time , particularly between 8 am to 8 pm everyday.

7. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 118/10
PS : Ranjit Nagar
State Vs. Rakesh @ Sunny
U/s : 395/ 397/412/120B/356/379/34 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Amit Kaushal, Ld. Counsel for the applicant.

The accused is on bail in the present case. He may be released from judicial custody, if not required in any other case.

Application is disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent for information.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

BAIL APPLICATION

FIR No. : 10/16
PS : Rajinder Nagar
State Vs. Sanjay Kumar
U/s : 302 IPC

17.06.2020

Through video conference

Undersigned is also working as 1st Link of the court of Sh. Anuj Agrawal, Ld. ASJ-03, Tis Hazari Courts.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State.
Sh. Z. Abbas, Ld. Counsel for the applicant.

An application for early hearing filed. Heard. Allowed.
As such main bail application is taken up today. Heard in detail.

Vide order dated 06.06.2020 passed by ASJ-01 Ms. Deepali Sharma, the accused was granted interim bail based on relaxed criterial of Hon'ble High Court dated 18.05.2020.

But, thereafter, there are certain queries raised by Deputy Superintendent, Jail No. 1 about such order. Accordingly, it is clarified as under :

1. Name : Sanjay Kumar
2. Father's Name : Soran Lal
3. Correct under Section and P.S. : 302/396/120B/412/201 IPC
4. Address : N-17C/180, T Huts, F-Block, JJ Colony, Wazirpur, Ashok Vihar, New Delhi.

Copy of this order be sent to concerned Jail Superintendent. Another copy of this order be given dasti/online to Ld. Counsel.

(Naveen Kumar Kashyap)
1st Link of ASJ-03/Central/THC
17.06.2020

20/6

P.T.0